

Withdrawal of subsidy on Sugar under PDS in Tamil Nadu

81. SHRI A. VIJAYAKUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that subsidy on sugar has been withdrawn under PDS in Tamil Nadu, if so, the reasons therefor; and

(b) whether the State Government would be compensated to distribute sugar on low price under PDS, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) The Government has reviewed the sugar subsidy scheme and has decided to continue it only for Antyodaya Anna Yojana (AAY) families. The review has been undertaken since the National Food Security Act (NFSA), 2013 is now being universally implemented in the entire country and no identified category of Below Poverty Line (BPL) exists under the NFSA, 2013; whereas the AAY beneficiaries are clearly identified.

(b) Under the revised sugar subsidy scheme, the Central Government continues to reimburse a fixed subsidy of ₹ 18.50 per kg @ 1 kg per month per AAY family to participating States/UTs. The States/UTs are also allowed either to absorb the additional cost on account of handling, transportation and dealer's commission or pass it on to the consumer by adding it to the Retail Issue Price (RIP) of ₹ 13.50 per kg. under the Public Distribution System (PDS). The Government of Tamil Nadu is participating in the revised sugar subsidy scheme.

Expenditure on computerisation of TPDS

82. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that End-to-End Computerisation of TPDS Operations has involved huge expenditure from Government exchequer, if so, the details thereof; and

(b) the funds spent on computerisation of TPDS, State-wise, as Central share and State-share?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) and (b) With a view to modernize the Targeted Public Distribution System (TPDS) Government is implementing a scheme on 'End-to-End Computerisation of TPDS Operations' on cost sharing basis with the States/UTs with funding requirement of ₹ 884.07 crore.

which includes Government of India's share of ₹ 489.37 crore and States/UTs share of ₹ 394.70 crore. Costs are being shared on 90:10 basis in respect on North Eastern States and on 50:50 basis with other States/UTs. Funds are sanctioned to States/UTs in installments on fulfilment of various conditions laid down by this Department. So far, financial assistance of ₹ 362.41 crore has been released to 31 States/UTs. Utilization Certificates have been received for an amount of ₹ 238.96 crore. The details of funds sanctioned by the GoI to States/UTs, matching share released by States/UTs, and Utilisation Certificates received from them are given in the Statement.

Statement

Details of funds sanctioned by GoI, matching share released by States/UTs, and UCs received under Plan scheme on End-to-End Computerisation of TPDS Operations.

(₹ in crore)

Sl. No.	State/UT	Sanctioned Amount by GoI	Matching share released by States/UTs	Amount of UCs received
1	2	3	4	5
1.	Andhra Pradesh	18.02	18.02	18.02
2.	Arunachal Pradesh	7.11		
3.	Assam	31.34	2.57	14.61
4.	Bihar	17.89		14.94
5.	Chhattisgarh	5.74	5.74	3.35
6.	Daman and Diu	0.74	0.74	
7.	Dadra and Nagar Haveli	0.76		
8.	Delhi	0.12		
9.	Goa	2.81	1.99	1.99
10.	Himachal Pradesh	6.36	4.24	3.27
11.	Jammu and Kashmir	6.11		2.62
12.	Kerala	10.95	7.3	7.3
13.	Jharkhand	9.47	11.71	9.47
14.	Lakshadweep	0.7	0.46	
15.	Madhya Pradesh	26.01	17.34	22.5
16.	Maharashtra	31.38	20.92	12.75

1	2	3	4	5
17.	Manipur	4.24		
18.	Meghalaya	5.51	0.61	
19.	Mizoram	7.37	0.54	4.22
20.	Nagaland	5.53		5.51
21.	Odisha	16.62	11.08	16.61
22.	Punjab	7.79		
23.	Puducherry	1.4		1.4
24.	Rajasthan	20.83	13.89	9.079
25.	Sikkim	1.15		
26.	Tamil Nadu	17.74	11.83	17.74
27.	Telangana	12.88	12.88	12.88
28.	Tripura	9.02	0.67	4.92
29.	Uttar Pradesh	48.83	30.99	37.61
30.	Uttarakhand	5.24	5.24	3
31.	West Bengal	22.75	15.17	15.17
TOTAL		362.41	193.93	238.959

Implementation of NFSA

†83. SHRI P. L. PUNIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of number of beneficiaries under the National Food Security Act (NFSA);

(b) the details of total budgetary allocation made to States by Centre for the Programme along with the budget demands made by the States;

(c) the details of number of ration cards that have been linked to Aadhaar and number of bogus ration cards discovered in the process; and

(d) whether State Food Commissions in States have established any mechanism for redressal of complaints related to ration distribution as per the directions of NFSA, if so, the details thereof?

† Original notice of the question was received in Hindi.